

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 5146/2025 @
PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 3002/2024

[Arising out of impugned final judgment and order dated 30-01-2024
in CRR No. 3443/2023 passed by the High Court at Calcutta]

TUHIN KUMAR BISWAS @ BUMBA

PETITIONER(S)

VERSUS

THE STATE OF WEST BENGAL

RESPONDENT(S)

(IA No. 52381/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 02-12-2025 This matter was called on for pronouncement
of judgment today.

For Petitioner(s) :

Mr. Somnath Ghoshal, Adv.
Mr. Sahid Uddin Ahmed, Adv.
Mr. Towseef Ahmad Dar, AOR
Mr. Anupam Bar, Adv.
Ms. Zinat Sultana, Adv.

For Respondent(s) :

Mr. Prashant Alai, Adv.
Mr. Kunal Mimani, AOR

Hon'ble Mr. Justice Manmohan pronounced the
Reportable judgment of the Bench comprising Hon'ble Mr.
Justice Nongmeikapam Kotiswar Singh and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed
Reportable judgment.

Pending application shall also stand disposed of.

(Anita Malhotra)
AR-CUM-PS

(AKSHAY KUMAR BHORIA)
Court Master

(Signed Reportable judgment is placed on the file.)